

29.19 hrs.

REPEALING AND AMENDING BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SARAJINI MAHISHI): I move:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: There are no amendments. I will put all clauses to the vote of the House. The question is:

"That Clauses 2 to 5 and the First and Second Schedules stand part of the Bill."

The motion was adopted

Clauses 2 to 5, the First Schedule and the Second Schedule were added to the Bill

Clause 1, Enacting Formula and the Title were added to the Bill.

DR. SARAJINI MAHISHI: I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

29.20 hrs.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SARAJINI MAHISHI): I beg to move:

"That the Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Parliament (Prevention of Disqualification) Amendment Act, 1959, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

The Motion was adopted.

Clause 2 was added to the Bill.

Clause 3 (Substitution of new Schedules for existing Schedule).

Amendments made: /

Page 2,

omit lines 14 to 17. (3)

Page 2,—

omit line 22 (4)

Page 4, lines 1 and 2,—

omit "under the Bombay Dock Workers (Regulation of Employment) Scheme, 1956 made" (5)

Page 4, lines 4 and 5,

omit "under the Calcutta Dock Workers (Regulation of Employment) Scheme, 1956, made" (6)

Page 4, lines 7 and 8,—

omit "under the Madras Dock Workers (Regulation of Employment) Scheme, 1956, made" (7)

Page 4, line 10,—

after "Cochin" insert—

"established under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948)" (8)

Page 4, line 11,—

after "Visakhapatnam" insert—

"established under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948)" (9)

Page 4,—

omit lines 23 to 26. (10)

Page 5,—

omit lines 9 and 10. (11)

Page 5,—

omit lines 33 and 34. (12)